BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6822 of 2026

V. Shankar Mohan : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated March 14, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 ("**RTI Act**"). The respondent, by a letter dated April 02, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated April 02, 2026 (Reg. No. SEBIH/A/E/26/00123). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.

2. **Query in the application**- The appellant, vide his application, sought the following information:

   "Sending the force closure notice of my trading account by ANGLEONE one week before the monthly expiry, with the condition of not averaging my option positions to reduce the unrealized loss of Rs 24000 at the time of receiving the notice."

   The appellant had also enclosed along with his application, a letter addressed to Chairman, SEBI.

3. **Reply of the Respondent** –The respondent, in response to the application, informed that the information sought is vague and not specific and is also in the nature of seeking clarification/opinion. Accordingly, the same cannot be construed as "Information", as defined u/s 2(f) of the RTI Act.

4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was refused access to the information requested.

5. I have perused the queries and the response provided thereto. On consideration, I concur with the response of the respondent that application is vague and not specific. It is an established law that the information

sought for in order to be disclosable under the RTI Act, must be clear, specific and available in the records of the public authority. In this context, I note that in the matter of *Mr. T. V. Sundaresan vs. CPIO, Securities and Exchange Board of India* (Decision dated November 24, 2021), the Hon'ble Central Information Commission (hereinafter referred to as "**CIC**") held: "*The framework of the RTI Act, 2005 expects that the information sought is specific and believed to be existing with the public authority in documented or material form as such; which can be shared with the appellant as per the provisions of the RTI Act. Answering to broad, multiple and general queries and presumptive documents that should have been generated as per the expectation of the appellant cannot be furnished under the provisions of the Act.*" Accordingly, I do not find any deficiency in the response of the respondent.

6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai
Date: April 29, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA